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SLP(C)... 11371 OF 2004
ITEM No.21

Court No. 5

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)...../2004
(CC:11371)

(From the judgement and order dated 19/12/2003 in WP 7025/2003
of The HIGH COURT OF BOMBAY)

M/S. RACHNA ENGINEERING CORPN. & ORS.

Petitioner (s)

VERSUS

BANK OF INDIA

Respondent (s)

With I.A.1(C/delay in filing SLP)

Date : 10/12/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA

HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)Mr. Gourab Banerjee, Sr.Adv.
Ms. Sushmita Banerjee, Adv.
Ms. Minakshi Sharma, Adv.
Ms. Malvika Coomar, Adv.
Mr. Anupam Lal Das, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

There is no proper explanation for the inordinate delay of 247 days in filing the Special Leave Petition. Application for condonation of delay is dismissed. Even otherwise on merits, we see no substance. The Special Leave Petition is dismissed.

Anita

(Jasbir Singh)
Court Master